

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1089/2025

MOSTARI BANU

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

[SIR MATTERS RELATED TO THE STATE OF WEST BENGAL]

[ONLY IA NO.1884/26 IN WP(C)NO.1074/25 AND IA NO.1908/26 IN WP(C)NO.737/25 ARE LISTED UNDER THIS ITEM]

WITH

W.P.(C) No. 1074/2025 (PIL-W)

IA No. 1884/2026 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 737/2025 (PIL-W)

IA No. 1908/2026 - APPROPRIATE ORDERS/DIRECTIONS

Date : 19-01-2026 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.

Mr. Kalyan Bandopadhyay, Sr. Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Debanjan Mandal, Adv.

Mr. Kunal Chatterji, AOR

Mr. Ayan Chakraborty, Adv.

Ms. Fauzia Shakil, Adv.

Mr. Shourya Dasgupta, Adv.

Ms. Mahima Cholera, Adv.

Ms. Aparajita Jamwal, Adv.

Mr. Shaishir Divatia, Adv.

Mr. Ankur Singhal, Adv.

Mr. Kalyan Bandopadhyay, Sr. Adv.

Mr. Vivek Singh, AOR

Mr. Abhisek Mohanty, Adv.

Mr. Sabyasachi Chatterjee, Adv.

Mr. Gajendra Singh Negi, Adv.

Mr. Md Shah Minhajuddin, Adv.

Mr. Md Adil Khan, Adv.

Mrs. Srabani Mukherjee, Adv.
Mr. Rishabh Ahmad Khan, Adv.
Mr. Umesh Kumar Shukla, Adv.
Mr. Shekhar Banerjee, Adv.
Mr. Subhro Prokas Mukherjee, AOR

For Respondent(s) : Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. Eklavya Dwivedi, AOR
Mr. Prabhas Bajaj, Adv.
Mr. Mohd. Yasir, Adv.

Ms. Shraddha Chirania, Adv.
Mr. Kunal Mimani, AOR

Mr. Vikramjeet Banarjee, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Madhav Sinhal, Adv.
Ms. Shilpa Ohri, Adv.
Mr. Aman Jha, Adv.
Mr. Aman Mehta, Adv.
Mr. Anuj Udupa, Adv.
Mr. Udit Dediya, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Ameyavikrama Thanvi, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.
Mr. Kartikay Aggarwal, Adv.
Mr. A.K. Sharma, (AOR) Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. The issue in the instant case pertains to the ongoing Special Intensive Revision (SIR) in the State of West Bengal. We have briefly heard learned senior counsel representing the petitioners, as well as learned senior counsel representing the Election Commission of India.

2. It appears that approximately 1.40 crore individuals have been issued notices for the purpose of document verification. These noticees are broadly categorized into three parts:

(i) Mapped, i.e., the category of voters, who are linked with the 2002 SIR;

- (ii) Unmapped, i.e., the category of voters, who are not linked with 2002 SIR; and
- (iii) The third category involves logical discrepancy, accounting for approximately 1.36 crore voters.

3. The documents brought on record by the parties indicate that, within the category of logical discrepancies include, *inter alia*, a mismatch of the father's name, a mismatch of parents' ages, a difference in parents' ages of more than 50 years, a difference in grandparents' ages of less than 40 years, and those having more than six progeny.

4. With a view to enabling the persons who are as of now included in the category of logical discrepancies, we deem it appropriate to issue the following directions:

- (i) The names of the persons figuring in the logical discrepancies may be displayed at the Gram Panchayat Bhawans, public places in every Taluka and Block Office of every Taluka (Sub-Division), as well as in the Ward Offices in the cities of the urban areas.
- (ii) Persons likely to be affected are permitted to submit their documents/objections through their authorized representative. Such an authorised representative can even be a Booth Level Agent (BLA). There shall be an authority letter in favour of such representative, whether signed or thumb-marked.
- (iii) Documents/objections may be permitted to be submitted at the Panchayat Bhawans or Block Offices.

5. The Election Commission of India shall issue instructions for

providing an additional 10 days' time from the date of displaying the lists in the Panchayat Bhawans/Block Offices to all persons who have not yet submitted their claims, documents, or objections to do so within the extended period.

6. The State Government shall provide adequate manpower to the Election Commission of India and the State Election Commission for deployment at Panchayat Bhawans/Block Offices to handle documents/objections and hear persons likely to be affected. In this regard, we direct each District Collector to meticulously follow the instructions issued by the Election Commission of India/State Government for deploying adequate staff and forces to ensure smooth functioning.

7. The Director General of Police, West Bengal, Superintendent of Police of each district, and the Collector are instructed to ensure that there are no law and order problems at the location and that the entire activity proceeds smoothly.

8. All affected persons may, in addition to being given an opportunity to submit documents, materials, or objections, also be heard at that same time either in person or through the authorised representative accompanying them, for the purpose of making an appropriate decision.

9. The official, who will receive the documents or accord a hearing to the affected persons, may also certify the receipt of documents and the conduct of such a hearing.

10. Madhyamik (Class-10) admit card, which discloses date of birth

of the candidate, may be submitted apart from Madhyamik Pass Certificate during hearing.

11. Post the matters on 23.02.2026.

**(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS**

**(PREETHI T.C.)
ASSISTANT REGISTRAR**